

Import duty on electronic sub-assemblies

5200. PROF. MADHU DANDAVATE :
Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that in the Budget for 1987-88 the import duty on electronic sub-assemblies has been reduced from 308 per cent to 150 per cent;

(b) if so, the rationale of such an incentive to import of electronic sub-assemblies; and

(c) what will be its impact on the low cost technology in the small scale, medium scale and cottage industry sectors ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN) : (a) Yes, Sir. But the concession is extended for only computer and computer peripheral industry.

(b) Custom duty @ 308 per cent on electronic sub-assemblies required in the manufacture of computer and peripherals and as spare parts for imported computers was felt to be very high. Therefore, with a view to rationalise the duty structure on electronic sub-assemblies the custom duty @ 150 per cent is levied.

(c) Essential imports of sub-assemblies for computer industry as cleared by Department of Electronics would be available at reduced rate of custom duty uniformly to all sectors.

Welfare of tribals in Gujarat

5201. SHRI AMARSINH RATHAWA :
Will the Minister of WELFARE be pleased to state :

(a) the names of districts in Gujarat which are predominantly inhabited by tribals;

(b) the number of persons living below poverty line in those Tribal districts;

(c) the provision made for the development of Scheduled castes under the 20-point programme during the Seventh Plan; and

(d) the achievement made so far for the welfare of tribals under the 20-point programme in each district ?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : (a) Dangs and Valsad districts in the State of Gujarat are predominantly inhabited by tribals.

(b) As per information furnished by State Government approximately eight lakhs tribal families are below poverty line in the State.

(c) The quantification of funds is made annually under Special Component Plan for Scheduled Castes and not for 20-Point Programme during the Seventh Plan. The approved outlay under Special Component Plan for Gujarat for 1985-86, 1986-87 and 87-88 are Rs. 25.87 crores, 29.827 crores and 35.71 crores respectively.

(d) The achievements in districts coming under T S P. in terms of number of families economically assisted during 1985-86 are :

(i) Dangs	12,460
(ii) Valsad	68,874
(iii) Surat	1,13,541
(iv) Bharuch	66,186
(v) Panchmahals	66,915
(vi) Sabarkantha	26,762
(vii) Vadodara	49,478
(viii) Banaskantha	10,882

Deposits of nationalised banks

5202. SHRI V. S. KRISHNA IYER :
Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that people are not showing interest in nationalised bank

deposits due to issue of various other attractive schemes like National Savings Certificates, Indira Vikas Patras, etc.;

(b) whether there is any proposal to increase the rate of interest on bank deposits to attract more deposits; and

(c) whether Government propose to introduce monthly payment of interest on deposit schemes in nationalised banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir. The deposits of Scheduled Commercial Banks increased by Rs 15527 crores (18.2 per cent) in 1986-87 (upto 27.2.1987) as compared to Rs. 12640 crores (17.5 per cent) in the corresponding period of 1985-86.

(b) No, Sir. However, the interest rate structure on deposits is kept under continual review of R.B.I./Government and changes are made when considered necessary.

(c) As per the Reserve Bank of India's directives, interest on deposits is payable quarterly or at longer rests. Facility to take interest at monthly rest is also available to depositors, however, the amount is to be consistent with the amount calculated for the quarterly rests.

Electronic units in Karnataka

5203. SHRI H. B. PATIL : Will the PRIME MINISTER be pleased to state :

(a) whether some licences and letters of intent have been issued for setting up of electronic units in the State of Karnataka during last three years;

(b) if so, the targets of investment and installed capacity in respect of various electronic units to be set up in Karnataka during the Seventh Five Year Plan period; and

(c) the details of the targets achieved during the Sixth Five Year Plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-

LOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN) : (a) Yes, Sir. During last three years, 41 Industrial Licences, 68 Letters of Intent and 35 SIA/DGTD Registrations have been issued for setting up of electronics units in Karnataka.

(b) No specific unitwise investment targets have been prescribed.

(c) No specific targets for various states were set out for Sixth Five Year Plan. Karnataka State Electronics Development Corporation (Keonics) is acting as a catalyst for development of electronics industry in Karnataka. Department of Electronics gives necessary guidance whenever required.

[Translation]

Study group on expenditure tax

5204. DR. CHANDRA SHEKHAR TRIPATHI : Will the Minister of FINANCE be pleased to state :

(a) whether Government are considering to impose expenditure-tax;

(b) whether any study group was set up on taxation on expenditure;

(c) whether the study group has submitted its final report; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) As announced in paragraph 73 of the Budget speech for the year 1987-88, the Government proposes to bring forward legislation for levy of a tax on expenditure in expensive hotels.

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise,